

Form URC-2

Advertisement giving notice about registration under Part I of Chapter XXI of the Act (Pursuant to Section 374(b) of the Companies Act, 2013 and Rule 4(1) of the Companies (Authorized to Register) Rules, 2014)

SCHEDULE I FORM A PUBLIC ANNOUNCEMENT

Table with 3 columns: Sr. No., Particulars, Remarks. Details of MMA Brand Service India Private Limited liquidation.

Notice is hereby given that the MMA BRAND SERVICE INDIA PRIVATE LIMITED has commenced voluntary liquidation on 9th April, 2025.

HINDUJA HOUSING FINANCE LIMITED Corporate office - No. 167-169 2nd Floor, Arma Sala Sidappet, Chennai - 600 015.

SCHEDULE OF THE PROPERTY : All that piece and parcel of the land bearing Gat No. 256/3/C/1/7 (Old Gat no. 256/3/3), NA plot No. 17, area measuring about 00H01.25R 1.01.25 Sq. Meter along with construction measuring about 750 sq. Feet situated at Village - Karmala Tal-Karmala, Dist-Solapur within the Karmala Nagarparishad, Solapur and within the jurisdiction of sub-registrar offices in taluka Karmala, Solapur (Here in after referred to as the said Land).

SCHEDULE OF THE PROPERTY : All that piece and parcel of property of Residential Flat No. 802, measuring area about 1020 sq. ft. i.e. 94.760 sq. mtrs carpet area along with Adjacent Terrace measuring area about 1065 sq. ft. i.e. 98.940 sq. mtrs. on the Eight Floor in the building named "Platinum Heights" constructed on Land bearing S. No. S. No. 19/1/1/1/1 measuring about 00 H 05 Ares [04 Ares as per 7/12 extract], S. No. 19/1/1/1/2 measuring about 00 H 03 Ares, S. No. 19/1/1/1/3 measuring about 00 H 02 Ares, S. No. 19/1/1/1/4 measuring about 00 H 02 Ares, S. No. 19/1/1/1/5 measuring about 00 H 02 Ares, S. No. 19/1/1/1/6 measuring about 00 H 01 Ares, S. No. 19/1/1/1/7 measuring about 00 H 05 Ares, and 19/1/1/1/8 measuring about 00 H 02 Ares, all situated at Village Undri, Tal-Haveli, Dist - Pune within the limits of Pune Municipal Corporation and within the jurisdiction of sub-registrar offices in taluka Haveli, Pune.

SCHEDULE OF THE PROPERTY : All that piece and parcel of the land bearing House No. 684, Survey No. 19 Hissa No. 18/1A/9, area measuring about 00H 04R out of which area measuring about 00H 02R out of which area measuring about 666 Sq. Feet along with RCC Construction area measuring about 92.93 Sq. Meter bearing Property No. P/26/00184000, situated at Village: Hadapsar Taluka: Haveli District: Pune within the limits of Pune Municipal Corporation and within the jurisdiction of Sub-Registrar: Haveli, Pune (Here in after referred to as the said Land).

SCHEDULE OF THE PROPERTY : (A) All that piece and parcel of property of land & construction at Survey No. 147A/2B/2 at Village Mauje Manjari Budruk, total area 00 H 53 R, out of this property, the area measuring about 600 sq ft situated at Village Manjari Budruk, Tal. Haveli, Dist. Pune which is in the limits of Pune Municipal Corporation and within the jurisdiction of Sub-Registrar Haveli, Pune.

SCHEDULE OF THE PROPERTY : (A) All that piece and parcel of property of land & construction at Survey No. 147A/2B/2 at Village Mauje Manjari Budruk, total area 00 H 53 R, out of this property, the area measuring about 300 sq ft situated at Village Manjari Budruk, Tal. Haveli, Dist. Pune which is in the limits of Pune Municipal Corporation and within the jurisdiction of Sub-Registrar Haveli, Pune.

If the said Borrower Guarantor fail to make payment to HHFL, as aforesaid, HHFL may proceed against the above secured assets as 13(14) of the said act and applicable Rules entered at the risks, costs and consequence of the Borrower/Guarantor.

Date : 10.04.2025 Place: Maharashtra SD/- Authorized Officer For Hinduja Housing Finance Limited

PUBLIC NOTICE

NOTICE is hereby given that the share certificates for the under mentioned securities of Tata Chemicals Ltd. whose registered office is at Bombay House 24 Homi Mody Street Mumbai 400 001 have been lost and the holders of the said securities have applied to the Company to issue duplicate certificates.

Table with 4 columns: NAMES OF HOLDERS, KIND OF SECURITIES AND FACE VALUE (FV), NUMBER OF SECURITIES, DISTINCTIVE NUMBERS. Lists holders like Maya N. Thadani, Nanik B. Thadani, etc.

MAYA NANIK THADANI (MNT) NANIK BHAGWANDAS THADANI (NBT) PLACE : PUNE DATE : 09.04.2025

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NANIK BHAGWANDAS THADANI (NBT) MAYA NANIK THADANI (MNT) PLACE : PUNE DATE : 09.04.2025

Motilal Oswal Home Finance Limited Corporate Office: Motilal Oswal Tower, Rahimullah Sayan Road, Opposite ST Depot, Prabhadevi, Mumbai-400025.

Camp Branch Pune (0076) 628/629, Khudamurad Building, Sachapur Street, Pune - 411001

POSSESSION NOTICE (Appendix IV under the Act - Rule - 8(1))

Whereas the undersigned being the Authorized Officer of the Bank of Maharashtra under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act - 2002 and in exercise of powers conferred under Section 13(12) read with Rule 8 of Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 30/11/2023 calling upon the Borrower calling upon the Borrower/s M/s. TECH NEO PUBLICATION LLP Partner/s Mr. Sachin Suresh Shah and Mrs. Nayana Sachin Shah & Guarantor/s Mr. Sachin Suresh Shah and Mrs. Nayana Sachin Shah to repay the amount mentioned in the Notice being Rs.3,01,93,541/- (Rupees Three Crores One Lacs Ninety Three Thousand Five Hundred Forty One Only) plus future interest thereon @ 11.05% w.e.f. 30.11.2023, apart from penal interest, cost and expenses within 60 days from the date of the said notice.

The Borrower having failed to repay the amount, Notice is hereby given to the Borrower and the public in general that the undersigned has taken Physical Possession of the properties described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of the said Rules as per Order dated 14.02.2025 of Chief Judicial Magistrate in Cri.M.A. No 5748/2024 on this 08th day of April of the year 2025.

The Borrowers in particular and the Public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the Bank of Maharashtra, Camp Branch, for an amount hereinafore mentioned.

YES BANK YES BANK LIMITED Registered Office : Yes Bank House, Western Express Highway, Santacruz (E), Mumbai, 400 055

PUBLICATION OF NOTICE U/S 13 (2) OF THE SARFAESI ACT.

Notice is hereby given that the under mentioned borrower(s)/ co-borrower(s)/ guarantor(s)/mortgagor(s) who have defaulted in the repayment of principal and interest of the loan facility obtained by them from the Bank and whose loan accounts have been classified as Non-Performing Assets (NPA). The notices were issued to them under Section 13(2) of the Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) calling upon them to repay the amount mentioned in the respective demand notice. In connection with above, notice is hereby given once again to the below mentioned borrower(s)/ co-borrower(s) guarantor(s)/ mortgagor(s) by way of this public notice & are hereby called upon to make payment of outstanding amount indicated herein below together with further interest thereon, within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of said 60 days under sub-section (4) of Section 13 of SARFAESI Act.

Details of the Demand Notice/ Borrowers/Mortgaged Property

Table with 5 columns: Sr. No., Loan No., Name of Borrowers, Co-Borrowers, Mortgagors & Guarantors, Description of mortgaged property (full address as per 13(2) notice), Total claim amount as per 13(2) notice, Date of 13(2) Notice NPA Date. Lists various loan details.

Table with 5 columns: Sr. No., Loan No., Name of Borrowers, Co-Borrowers, Mortgagors & Guarantors, Description of mortgaged property (full address as per 13(2) notice), Total claim amount as per 13(2) notice, Date of 13(2) Notice NPA Date. Lists various loan details.

Further, this is to bring to your attention that under Sec.13(8) of SARFAESI Act, where the amount of dues of the secured creditor together with all costs, charges and expenses incurred by secured creditor is tendered to the secured creditor at any time before the date of publication of notice for the public auction/ tender/ private treaty, the secured asset shall not be sold or transferred and no further steps shall be taken for transfer or sale of that secured asset.

